

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.17/2018 in O.A.No.765/2013

Dated Monday, the 10th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

S.Lucas, S/o. Susai,
R.C.Melakondi Village,
Vikravandi Via, Villupuram Taluk
& Dist. Pin 605 652.

...Applicant

By Advocate M/s R.Malaichamy

Vs.

1.Shri Sampath,
The Chief Postmaster General, Tamil Nadu Circle,
Anna Salai, Chennai 600 002.

2.Mr.R.Anand,
The Postmaster General, Chennai City Region,
Chennai 600 002.

3.Mr.I.Ramachandra Nair,
The Senior Superintendent of Post Offices,
Pondicherry Division, Pondicherry 605 001. **...Respondents**

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

This contempt application has been filed by the applicant in OA 765/2013 against the respondents alleging willful disobedience of the order passed by this Tribunal dated 18.04.2017.

2. When the matter was taken up today, learned counsel for the respondents produces a print out of the listing of W.P.No.31984/2018 filed by the respondents before the Hon'ble High Court of Madras and submits that accordingly, the CP may be closed.
3. Learned counsel for the applicant submits that the matter has not yet been admitted by the Hon'ble High Court.
4. As a WP has been filed, it would not be possible to establish wilful disobedience. CP is closed and notices discharged. However, in the event of WP not being admitted for hearing by the Hon'ble High Court or any other order being passed adverse to the respondents herein and the non-compliance of the Tribunal's order persists, the CP applicant shall be at liberty to move for revival of the CP.

**(P.MADHAVAN)
MEMBER(J)**

**(R.RAMANUJAM)
MEMBER (A)**

10.12.2018

M.T.